

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1981-82.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in library. See No. LT-6952/83].

*Notification under Essential Commodities Act, 1955.*

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : I beg to lay on the Table, a copy of Notification No. S.O. 562 (E) (Hindi and English versions) published in Gazette of India dated the 8th August, 1983 containing Order rescinding the Imported Cement Control Order, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. LT-6953/83].

*Notification under Andhra Scientific Company Ltd. (Acquisition and Transfer of undertakings) Act, 1982, and Statement for delay.*

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : On behalf of Shri K.P. Singh Deo, I beg to lay on the Table—

(1) A copy of Notification No. S.R.O. 14 (E) (Hindi and English versions) published in Gazette of India dated the 18th February, 1983 vesting of the right, title and interest of Messrs Andhra Scientific Company Limited, Machilipatnam in Bharat Electronics Limited on and from the 1st July, 1981, under sub-section (3) of section 31 of the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Act, 1982.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above. [Placed in library. See No. LT-6954/83].

*Annual Report, Annual Accounts and Review thereon of International Airports Authority of India for 1981-82 and Statement for delay in laying the Report of the said Authority for the year 1980-81.*

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1981-82, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year 1981-82 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(3) A copy of the Review (Hindi and English versions) by the Government of the performance of International Airports Authority of India for the year 1981-82.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1980-81 mentioned at items (1) and (2) above. [Placed in Library. See No. LT-6955/83].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 45 of the Air Corporations Act, 1953—

- (i) The Indian Airlines Employees' Provident Fund (Amendment) Regulations, 1983 published in Gazette of India dated the 19th March, 1983 together with an explanatory note.

(Shri Khursheed Alam Khan)

- (ii) The Indian Airlines (Aircraft Engineering Department) Service Regulations, 1983 published in Gazette of India dated the 26th March, 1983 together with an explanatory note. [Placed in library. See No. LT-6956/83].

*Statement Containing the decisions of Government on recommendations of working group on Control of Blindness.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): I beg to lay on the Table a statement (Hindi and English versions) containing the decisions of the Government on the recommendations of the Working Group on Control of Blindness. [Placed in library. See No. LT-6957/83].

*Report by Foreign Minister on Antarctica Treaty.*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM): I beg to lay on the Table a copy of Report (Hindi and English versions) by Foreign Minister on Antarctica Treaty. [Placed in library. See No. LT-6958/83].

*Central Reserve Police Force (Medical officers Cadre) (Amendment) Rules, 1983.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table a copy of the Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 567 in Gazette of India dated the 6th August, 1983 issued under section 18 of the Central Reserve Police Force Act, 1949. [Placed in library. See No. LT-6959/83].

*Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982. Drugs and Cosmetics (Third Amendment) Rules, 1982 and Statement Correcting reply to USQ No. 4059 dt. 18.8.1983.*

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): On behalf of Kumari Kumudben M. Joshi. I beg to lay on the Table—

(1) A copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 442 (E) in Gazette of India dated the 1st June, 1982, under sub-section (3) of section 16 of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954. [Placed in library. See No. LT-6960/83].

(2) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 26th July, 1982, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in library. See No. LT-6961/83].

(3) A statement (Hindi and English versions) correcting the reply given on the 18th August, 1983 to Unstarred Question No. 4059 by Dr. Krupasidhu Bhoi regarding States covered under Village Health Guide Scheme and allocation to States. [Placed in library. See No. LT-6962/83].

*Notification under Income Tax-Act, 1961 and Statement for delay, Central Excise (Ninth Amendment) Rules, 1983, Notifications under Central Excise Rules, 1944 etc. etc.*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy each of the following Notification (Hindi and English versions) under Section 296 of the Income-tax Act, 1961 :-

- (i) S.O. 2944 published in Gazette of India dated the 23rd July, 1983 regarding exemption to the 'Seva-gram Ashram Pratishtan, Wardha' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.